

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 319**  
**CP-167/ND/2020**

**IN THE MATTER OF:**

Sudhir Gupta & Anr ..... Petitioner/Applicant  
Vs.  
Edward Keventer (Successors) Private Limited ..... Respondent

**Order under Section 213 of the Companies Act, 2013.**

**Order delivered on 01.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For Petitioner : Mr. Piyush Singh, Mr. Vivek Kumar, Mr. Jayant Upadhyay Advs.  
For Respondent : Mr. Palash Moolchandni, Mr. S.M. Algaus Advs. for R7, Mr. Kartik Nayar, Ms. Meghna Mishra, Mr. Varun Kumar, Ms. Pallavi Chopra, Mr. Tarun Mehta Advs. for R1 to R7.

**ORDER**

We have heard the submissions of Ld. Counsel appearing for Respondent No. 1 to 6 and Ld. Counsel appearing for Respondent No. 7 as well as Ld. Counsel appearing on behalf of Petitioner on the issue of maintainability of the present petition.

Order **reserved.**

-Sd-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**